



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 109 of 200 3
Applicant(s) Navendra Mallik Respondent(s) U.O.L
Advocate for Applicant(s) M/S. P.K. Padhi Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O. for Rs 50/- filed.

For Regn pl.

Dab
sub/for

DO

Chenm

24.02.03

Register
Departmental appeal filed only
on 20-1-2003 as per A/S and
hence remedy not exhausted. However
register and put up before the Bench
for consideration. 24/2/2003

For Admin pl.

REGISTER

Regd 24/2/2003

Order dt. 06.03.2003.

Heard Mr. P. K. Padhi, learned Counsel appearing for the Applicant. We find that the representation dt. 20.1.2003 of the Applicant addressed to the Director of Postal Services, Sambalpur (Respondent No. 2) against the order of put-off duty, has not been yet been disposed of. In the said premises, we dispose of this Original Application with the direction to the Director of Postal

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Dab
5/3/03

Bench

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

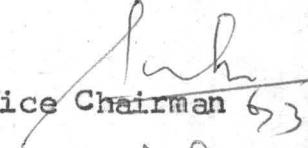
Copy of order dt. 6-3-03
a/w O.A. Copy issued
for all the aeropts. by
posfs. the same copy
of order issued to
the counsel for both
sides.

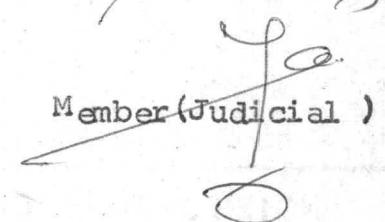
Dab
24/3/03
S.O. ✓

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24/3/03

Services, Sambalpur (Respondent No. 2) to dispose of the representation of the Applicant within a period of 60 days from the date of receipt of this order, by passing speaking order. The Respondents ^{Compensation} are also directed to grant him the exgratia for the put-off duty period, as due and admissible under rules, within the said period. With the above observations and directions, we dispose of this Original Application.

Send copies of this order to both the parties, 1st copy of O.A. to Respondents.


Vice Chairman


Member (Judicial)